

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process
For Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF
M/s Sharadamba Developers Private Limited

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	M/s Sharadamba Developers Pvt Ltd
2	Date of Incorporation of Corporate Debtor	30/04/2015
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Bangalore, Karnataka
4	Corporate Identity Number of Corporate Debtor	U70100KA2015PTC080053
5	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	No.38/A, 3rd Cross, Kanakapura Main Road, Shakambari Nagar, Bangalore
6	Insolvency Commencement Date in Respect of Corporate Debtor	16 April 2021 (As per order of NCLT dated 16 April 2021 in Company Petition no CP (IB) 160 BB/2016 received on 27 April 2021)
7	Estimated Date of Closure of Insolvency Resolution Process	13 Oct 2021 (180 days from the Insolvency Commencement date)
8	Name, and the Registration Number of Insolvency Professional acting as the Interim Resolution Professional	Ms Medha Kulkarni Practicing Chartered Accountant and Insolvency Professional Registration No: IBBI/IPA-001/IP-P00121/2017-2018/10263
9	Address and e-mail of the interim resolution professional, as registered with the board.	Address:- D 301, Admiralty Square, 13 Cross, 6 Main, Indiranagar, Bangalore 560068 Email medha1273@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional (IRP), if different from those given at sl.no .9	Not Applicable
11	Last date for submission of claims	30 April 2021 Note – A creditor who fails to submit claim within aforesaid date may submit the claim with proof to IRP in sr # 9 on or before 15 May 2021
12	Classes of Creditors, if any under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names in each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal ,Bangalore Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Sharadamba Developers Pvt Ltd on 16th April 2021 Via order CP (IB) No 160/BB/2021 dated 16th April 2021
2. The Creditors of the M/ s Sharadamba Developers Pvt Ltd are hereby called upon to submit a proof of their claims on or before 30 April 2021 to the Interim Resolution Professional at the address mentioned against item 9.
3. The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means
4. Submission of false or misleading proofs of claim shall attract penalties

Date: 27 April 2021
Place: Bangalore

SD/-
Ms Medha Kulkarni
Interim Resolution Professional